

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 25/TT/2021**

- Subject** : Petition for revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for up-gradation of transfer capacity of Talcher-Kolar HVDC Bi-pole in the Southern Region.
- Date of Hearing** : 10.9.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd. and 23 others
- Parties Present** : Shri S. Vallinyagam, Advocate, TANGEDCO  
Mrs. Swapna Seshadri, Advocate, PGCIL  
Shri Aditya H. Dubey, Advocate, PGCIL  
Shri S. S. Raju, PGCIL  
Shri D. K. Biswal, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri A. K. Verma, PGCIL  
Dr. R. Kathiravan, TANGEDCO  
Shri R. Ramalakshmi, TANGEDCO  
Shri R. Srinivasan, TANGEDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for up-gradation of transfer capacity of Talcher-Kolar HVDC Bi-pole in the Southern Region.
  - b. The details of the assets covered in the instant petition, capital cost admitted *vide* order dated 30.12.2015 in Petition No. 74/TT/2015, capital cost claimed in this petition as on 1.4.2014 and 31.3.2019 and details of Additional Capital Expenditure (ACE) claimed during the 2014-19 tariff period are submitted in the petition. COD of the transmission asset was 1.8.2007, i.e., during the 2004-09 tariff period. ACE claimed during 2014-19 tariff period was allowed by the Commission *vide* order



dated 30.12.2015 in Petition No. 74/TT/2015. No ACE is projected in the 2019-24 tariff period.

- c. Civil Appeal No. 3166/2011 has been filed by the Petitioner before the Hon'ble Supreme Court regarding deduction of IEDC. Therefore, the tariff claimed in the instant petition is subject to the outcome of the Hon'ble Supreme Court's judgement. The details of the appeal have been provided in the petition.
- d. The liability flow statement and copy of the investment approval have been submitted in the response to the Technical Validation (TV) letter *vide* affidavit dated 9.7.2021.
- e. BSPHCL has submitted its reply *vide* affidavit dated 18.3.2021 and the rejoinder to the same has been submitted *vide* affidavit dated 7.9.2021.
- f. TANGEDCO has submitted its reply *vide* affidavit dated 7.9.2021 and the rejoinder to the same shall be filed shortly.

3. Learned counsel for TANGEDCO submitted that the reply filed in the matter *vide* affidavit dated 7.9.2021 may be considered.

4. The Commission directed the Petitioner to file rejoinder, if any, to the reply of TANGEDCO by 24.9.2021 and observed that no extension of time shall be granted.

5. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

